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CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 184/98
Monday the 30th day of March 1998.

CORAM

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR S.K. GHOSAL, ADMINISTRATIVE MEMBER

K Aravindakshan Pillai
S/o S.K. Panikar
"Karunam", Kumaramputhur PO
Mannarkadu, Palakkad District.

...Applicant

(By advocate Mr K Ramakumar (Rep)

Versus

1. Union of India represented by its Secretary, Ministry of Finance New Delhi.
2. Accountant General (Audit) O/o Accountant General (Audit) Kerala Thiruvananthapuram.
3. Comptroller & Auditor General of India New Delhi. ...Respondents.

(By advocate Mr K S Bahuleyan)

The application having been heard on 30.3.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V. HARIDASAN, VICE CHAIRMAN

Learned counsel for the applicant states that since there is some defect in the application, he wishes to withdraw the application with liberty to file a fresh application. Liberty is granted. Application is closed as withdrawn.

(S.K. GHOSAL)
ADMINISTRATIVE MEMBER

(A.V. HARIDASAN)
VICE CHAIRMAN

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